

millions and millions of the people of our country. We have made certain observations and one Amendment has been submitted by Shri Rupchand Pal regarding compulsory licensing. We want to know the views of the Government.

The entire House is almost of the opinion that this amendment is against the interest of our nation. So, we want that this legislation should not be passed by this House.

SHRI RAM NAIK (Bombay North): Mr. Deputy-Speaker Sir, I am on a point of order. The Bills to be discussed are indicated according to the List of Business. Yesterday, the Minister was to reply to the Patents Bill and the discussion was to be completed. But subsequently, what is happening now? How can there be supplementary business all of a sudden?

MR. DEPUTY-SPEAKER: Please listen to me. The supplementary business is in your hands...

SHRI RAM NAIK: We want to know what has happened. Why is the Minister not here? The House should be taken into confidence. It is not as if they can come here and change the business of the House as they like!

MR. DEPUTY-SPEAKER: The supplementary business is circulated.

SHRI RAM NAIK: Yes, it is circulated. The supplementary business is here. But what does it indicate?

Now, my point of order is that at this stage, nothing else should be done until the Minister's speech is completed. May be, the Government is afraid that they do not have sufficient strength to pass the Bill. We do know their fate as of now! But the point is that the Minister's speech must be completed. Then only, the next item can be taken up.

MR. DEPUTY-SPEAKER: My point is that this subject can be taken up after some time. First let us take up the supplementary business.

SHRI BASUDEB ACHARIA: How can this House be treated so casually? The sense of the House is not even taken! (Interruptions)

MR. DEPUTY-SPEAKER: Will you please resume your seats? The hon. Minister is on his legs. Let us hear him.

(Interruptions)

SHRIMATI MALINI BHATTACHARYA (Jadavpur): Are you withdrawing the Ordinance?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): I will tell you. (Interruptions)

MR. DEPUTY-SPEAKER: Kindly resume your seats. Here is the supplementary list of business. If you are protesting against it, the Minister is going to reply. He will tell you as to why it is necessary to introduce the supplementary business. Please listen to him.

SHRI VIDYACHARAN SHUKLA: We have consulted the leaders of the Opposition Parties in the morning. We

had discussions with hon. leaders of the Bharatiya Janata Party and the Janata Party. We would like to take into confidence the leaders of the Left Parties as well as the leaders of all the other parties represented in this House.

SHRI INDRAJIT GUPTA (Midnapore): You want to take us into confidence! About what?

SHRI VIDYACHARAN SHUKLA: About this present Bill. I want to submit that the process of consultation will take some time. I want to request the House to postpone the discussion on the Patents Bill and take up the other business. (Interruptions) Please let me complete my submission and then you may put forth your views. Keeping the Patents Bill pending, we would request the House to take up the other business as listed in the supplementary agenda, so that the consultation process which is on, can be completed. In the morning, before the Zero Hour, the process of consultation could not be completed. And this has to be done in the Rajya Sabha also. Therefore, we have requested that the present Bill may be deferred till tomorrow. Mean while, the other Bills listed in the Supplementary Business can be taken up. We are having consultation with the hon. leaders of Opposition Parties and we are trying to convince them as to why it is necessary to pass this Bill. That is the main point. We have also informed the hon. Speaker about this matter. This matter can be decided by the House...(Interruptions)

MR. DEPUTY-SPEAKER: The hon. Minister is on his legs. Let him complete. He has got something to say. Let us hear him.

SHRI VIDYACHARAN SHUKLA: I have finished Sir. (Interruptions)

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwa): The Minister has said that he was to consult and then change the List of Business. We have already been given what he has decided without consultation. So, this is highly objectionable. The consultation ought to have preceded this decision. They have taken a decision. They have taken the House for granted and told us what has to be done.

Sir, the second point is, even if this were to be so, what is in today's List of Business that should be taken up first. You cannot take a new item now. So, why have they not done the consultation before they issued this supplementary List of Business?

MR. DEPUTY-SPEAKER: So, you want to know under what circumstances it was done.

PROF. SUSANTA CHAKRABORTY (HOWRAH): Sir, they are taking the House for granted.

MR. DEPUTY-SPEAKER: You were not listening when the hon. Minister was replying.

...(Interruptions)

SHRI AJAY MUKHOPADYAY (KRISHNAGAR): What kind of consultations they would like to have with us? ..(Interruptions)

MR. DEPUTY-SPEAKER: Shri Jaswant Singhji is on